

Central Administrative Tribunal Principal Bench

OA No. 321/2019

New Delhi, this the 20th day of May, 2019

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Neeraj Sehrawat Age – 26 years
S/o Sh. Rajender Singh Designation - Appointment
R/o 1029, Near Gatta Factory Group 'C'
Mahipal Pur, New Delhi – 110037. ...Applicant
(By Advocate: Mr. Surender Singh)

Versus

1. Govt. of NCT of Delhi
Chief Secretary
Delhi Secretariat, New Delhi.
2. Commissioner of Police
Delhi Police
Delhi Police Headquarters
ITO, New Delhi.

(By Advocate : Mr. Sameer Sharma)

ORDER (ORAL)

Mr. R.N. Singh:

The applicant has approached this Tribunal by way of filing the aforesaid OA for seeking following reliefs :-

- “(a) To call the record regarding consideration of appointment which was considered by the respondents, as mentioned orders of DCP Recruitment Cell in relating to the standing order No. 398 of 2016.
- (b) To direct the respondents to re-consider the case of applicant keeping in mind that the applicant is suffering this trauma due to indecisive action of the recruiting authority of Delhi Police.
- (c) To allow the OA which all consequential benefits.

(d) Any other relief which this Hon'ble Tribunal deems fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant."

2. Learned counsel for applicant submits that in pursuance to the SSC CPO 2016 examination, the applicant has participated in the said examination.

3. In response to the notice issued by the Tribunal, respondents have filed counter affidavit.

4. Mr. Sharma, learned counsel for respondents invites our attention to the letter dated 10.04.2019 (Annexure R-4), which reads as under :-

"Subject : Direct recruitment for the post of SI (Exe.) in Delhi Police Exam., 2016 conducted by SSC – Reg. assessment of suitability for appointment in Delhi Police by the Screening Committee in respect of provisional selected candidate Sh. Neeraj Sehrawat, Roll No. 2201044738 involved in a criminal case.

Reference your office memo. No. 2634/Rectt.Cell/NPL dated 14.03.2019 & Dy. No. 1126/R.Cell(SI)/NPL dated 20/27.03.2019, on the subject cited above.

The case of candidate Sh. Neeraj Sehrawat, Roll No. 2201044738 was placed before the Screening Committee on 09.04.2019 and the Committee desired to obtain the present position of cross case FIR No. 302/2015 u/s 323/341/506/509/34 IPC PS Vasant Kunj, dated 27.03.2015 along with all related documents/papers. Moreover, the present status of case FIR No. 284/2015 u/s 323/451/34 IPC PS, Vasant Kunj dated 21.03.2015 may also be obtained from the quarter concerned and provided to this Hdqrs. within a week's time for deciding his suitability for appointment in Delhi Police by the Screening Committee.

The dossier of the candidate received vide your office memo, under reference, is also returned herewith (in original)."

5. Learned counsel for respondents submits that from the aforesaid letter dated 10.04.2019, it is evident that the claim of the

applicant is already under active consideration. This fact is not disputed by the learned counsel for applicant.

6. In view of the aforesaid facts and circumstances, OA is disposed of with the direction to the respondents to finalise the re-consideration of the case of the applicant by passing an appropriate order, within six weeks from the date of receipt of certified copy of the order. No costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

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